

# HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through WhatsApp Video conferencing)

EMG-Bail Appl. No.2/2020  
EMG-CrIM No.3/2020  
EMG-CrIM No.4/2020

Konic Goyal

...Applicant/Petitioner

Through :- Mr. Vikram Choudhary, Sr. Advocate  
with Mr. Pranav Kohli, Advocate.

V/S

U.T. of Jammu and Kashmir

...Non-applicant/Respondent

Through :-

Coram: **HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE**

## ORDER

### EMG-CrIM No. 3/2020 :

The instant application seeks extension of time in making the deficiency in the court fee.

For the reasons stated in the application, it is allowed. Applicant is permitted to complete the deficiency in the court fee in terms of High Court Circular bearing No. 16/GS dated 29.03.2020.

Disposed of accordingly.

### EMG-CrIM No. 4/2020 :

The instant application seeks exemption from filing some defective pages in the bail application and further seeks permission to cure the defect by filing the legible pages before this Court after the lock down is lifted.

For the reasons stated in the application, it is allowed.

Disposed of accordingly.

**EMG-Bail Appl. No. 2/2020 :**

Notice to the non-applicant/respondent.

Objections in the meantime.

List for consideration on 20.04.2020.

**(PUNEET GUPTA)**  
**JUDGE**

Jammu  
17.04.2020  
Pawan Chopra

